

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 4087
TO BE ANSWERED ON 20TH MARCH, 2018

DISTRIBUTION OF FOODGRAINS IN DROUGHT AREAS

4087. SHRI UDAY PRATAP SINGH:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has any scheme for distribution of foodgrains at concessional rates to families living in drought affected areas;
- (b) the details of the proposals submitted for implementation of various schemes by the Madhya Pradesh Government during the last two years;
- (c) the present status of the said proposals; and
- (d) the likelihood of the said proposals being sanctioned?

A N S W E R

MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI C. R. CHAUDHARY)

(a): Allocation of foodgrain for drought affected areas is made by Department of Food & Public Distribution in terms of its scheme for allocation of foodgrain for Festivals, Natural Calamities, and Law & Order Situation. The allocation is made at MSP/MSP derived rates in case of wheat/rice respectively. Allocation for initial three months of the natural calamity is made on the request of State/UT so that the relief measures are not affected, subject to the condition that in case of drought, it has been duly notified by the affected State/UT. Any allocation beyond three months is made subject to the recommendations of Ministry of Agriculture & Farmers' Welfare in case of drought and Ministry of Home Affairs in case of natural calamities other than drought and Law & Order situation. Responsibility for distribution of foodgrains lies with the concerned State/UT.

(b) to (d): Madhya Pradesh submitted a proposal for additional allocation of 48643 tons of foodgrains per month for 10 months (upto October, 2018) for drought affected districts, in December 2017. Since the proposal of the State Govt. was not in tune with the existing policy, certain clarifications were sought from the State Govt. which are awaited till date. The proposal of the State Government will be dealt with on receipt of the clarifications as per extant norms.